अरुणाचल में स्कूल हैं, मगर पूरे अध्यापक नहीं हैं। अस्पताल हैं, पर डाक्टर्ज सभी अस्पतालों में नहीं हैं। वहां भूमि सारे गांव के नाम पर है और उसीमें खेती-योग्य भूमि या चरागाह की भूमि या गांव-वन सामूहिक ग्राम सम्पत्ति है। हर परिवार को इस सामूहिक सम्पति में खेती योग्य भूमि ग्राम एलाट कर देता है। जब कभी सरकार ऐसी भूमि का अधिग्रहण करती है, तो उसका मुआवजा नहीं मिलता। कहा जाता है कि खेती सारे गांव के नाम पर दर्ज है। इस कारण सरकारी योजनाओं के अन्तर्गत और बैंकों के वर्तमान नियमों के अन्तर्गत भी किसानों को ऋण की सुविधा भी नहीं है। स्पष्ट है कि देश की विविधता को ध्यान में रखकर इन नियमों में आवश्यक परिवर्तन नहीं किया गया है।

फलस्वरूप अरुणाचल में असंतोष व्याप्त है। इसे ध्यान में रखते हुए और देश की सुरक्षा की दृष्टि से, इस क्षेत्र के महत्व को ध्यान में रखते हुए मेरी मांग है कि सरकार इन सभी प्रश्नों के संबंध में तत्काल एक केन्द्रीय टीम भेज कर समस्याओं का प्रभावी निराकरण निकालने की कृपा करें।

(viii) Need to open a big factory in Jabalpur, M.P., to solve unemployment problem in that area.

श्री बाबूराव परांजपे (जबलपुर) : उपाध्यक्ष महोदय, औद्योगिक दृष्टि से मध्य प्रदेश अत्यन्त पिछड़ा है तथा मध्य प्रदेश में जबलपुर जिला, जो कि भौगोलिक दृष्टि से भारत का मध्य बिंदु है, उद्योगों में एकदम पिछड़ा है। यह भी सच्चाई है कि जबलपुर में दो विश्वविद्यालय हैं, प्रदेश का उच्च न्यायालय है तथा मध्य प्रदेश विद्युत मंडल का प्रमुख कार्यालय भी है। वहां सुरक्षा संस्थानों की भरमार है, जैसे कि आयुध निर्माण कारखाना, आर्डनेंस फैक्टरी, लोहा घूसर कारखाना (ग्रे आयरन फ़ाउन्ड्री) तथा अन्य अनेक संस्थान। इन सुरक्षा संस्थानों में साठ हजार से अधिक कर्मचारी कार्यरत हैं। बीड़ी बनाने के उद्योग में भी इस जिले में तीन लाख से ऊपर श्रमिक कार्यरत हैं। मध्य प्रदेश में शिक्षा का सबसे बड़ा केन्द्र जबलपुर शहर है तथा लगभग एक लाख विद्यार्थी यहां पर अध्ययनरत रहते हैं।

जैसा कि मैंने कहा है, औद्योगिक दृष्टि से जबलपुर जिला बहुत पिछड़ा हुआ है। वहां पर अपार खनिज सम्पदा है तथा विपुल जल भी है। परन्तु उनका उचित साधनों से दोहन नहीं हो रहा है। कारण यह है कि सुरक्षा संस्थानों में लगी पूंजी के कारण यह जिला औद्योगिक दृष्टि से प्रगतिशील अर्थात एडवांस्ड माना जाता है।

इन सारी अधिकताओं के साथ-साथ बेरोजगारी की भी अधिकता है। पूरे विंध्य संभाग, सागर संभाग तथा जबलपुर संभाग अर्थात 17 जिलों के बेरोजगार नवयुवक जबलपुर में काम-धंधे की तलाश में आते हैं तथा इस कारण एक लाख से भी अधिक बेरोजगार अकेले जबलपुर शहर में हैं। इन समस्याओं के निराकरण हेतु मैं उद्योग मंत्री जी से निम्नलिखित निवेदन करता हूं—

(1) जबलपुर जिले के पनागर विधानसभा क्षेत्र, जो कि आदिवासी है, तथा सिहोरा तहसील को उद्योगों के हिसाब से पिछड़ा क्षेत्र घोषित किया जाए।

(2) खनिज संपदा को मद्देनजर रखते हुए कोई बड़ा कारखाना इस क्षेत्र में खोला जाए।

(ix) Central assistance for solving drinking water problem in Midnapur and Kharagpur towns of West Bengal.

SHRI NARAYAN CHOUBEY (Midnapore) : Acute and severe scarcity of water in the towns of Midnapur and Kharagpur in West Bengal is causing serious hardships to lakhs of inhabitants of these towns. In Midnapur, waterworks has completely collapsed and a little supply of water is being made through tankers where people are fighting for a bucket of water. In Kharagpur Railway Colony, water supply is becoming scarcer every day. In the Municipal town, water

supply is only 4 lakh gallons a day whereas the requirement is 52 lakh gallons a day. The people of Midnapur and Kharagpur have never faced such severe water scarcity in living memory. The authorities have not been able at all to cope with the situation despite some attempts being made haltingly. I urge upon the Central Government to make proper enquiries in the matter and immediately step in, to save the people of the towns of Midnapur and Kharagpur in consultation with local authorities without any delay.

15.36 hrs.

CANTONMENTS (AMENDMENT) BILL —*Contd.*

MR. CHAIRMAN : The House will now take up further consideration of the Cantonments (Amendment) Bill. Shri Amal Datta may continue.

SHRI AMAL DATTA (Diamond Harbour) : Sir, Yesterday I had started but there was very little progress. The Cantonment Bill does not seek to democratise the administration of Cantonment although the Hon. Minister himself agreed that there has been such a demand. Now, what is the extent of the non-democratic administration of Cantonment Boards at present ? This is in the Cantonment Act as it stands which classifies the Cantonments into three categories.

Category 1 are. Those Cantonments with a civilian population of more than 10,000 and in those Cantonments—it does not matter how much, more than 10,000 it may be or even one lakh but it does not matter—and whatever may be the military population, the military personnel in the Cantonment Board shall always be one more, than the elected representatives of the civilian population. That is how, this Act remains since 1936. The Act is of 1924. In the 1924 Act, that provision for the representation was also not there. It was introduced in 1936. By whom ? Not by independent India but by British Generals. In fact, the person who moved that Bill for amendment of the constitution of the Cantonment Boards in the Central Assembly in 1936 was General Rawlinson. What did he say ? He said and I quote from the speech of General Rawlinson which was quoted by a Private Member in a Parliament Debate in 1958. At that time, General Rawlinson himself, after giving a general background of the amendments, said that :—

> "The population of Cantonments has increased and diversified and there are now many large areas of Cantonments in India containing a considerable number of civilian inhabitants whose presence in Cantonment has no specific connection with troops or with military administration. It is only natural and in accordance with the spirit of the times that in Cantonments, such as I have described, the civilian population come to desire and desire very keenly that the government of Cantonments should acquire a more progressive and popular character..."

> "..Institutions which are suited to the purely military government, of purely military areas, naturally do not commend themselves to men who have seen representative institutions introduced in the general government of the country."

This recognition of the need to have a representative character of the Cantonment Board came not from an Indian but from a Britisher. This is what the government of the day should note and they should further note that the Estimates Committee of the Parliament had asked the Government, as early as 1954, to democratise the administration of cantonments. This is the 46th Report of the Estimates Committee. It was in 1954 or so ; I may not be correct about the year. This is quoted in 1958 debates. The Estimates Committee had said :

> "The Committee, therefore, recommend that the Cantonment Act should be amended immediately to provide for the democratisation of the civil administration of the cantonment areas."

I do not have to go farther than that. The Estimates Committee did it. It is reported